

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No.191 of 2019**

**IN THE MATTER OF:**

**D. Aravindakshan**

**...Appellant**

**Versus**

**AgastHya Biopharm India Ltd. & Ors.**

**...Respondents**

**For Appellant: Appellant in person**

**For Respondents: Shri A. M. Sridharan, Advocate**

**O R D E R**

**06.02.2020** This Appeal may not be listed before a Bench of which Mr. Kanthi Narahari, Member (Technical) is a Member. Registry will take directions regarding the Bench.

It is stated that the Impugned Order is passed by Hon'ble Dr. Ashok Kumar Mishra, who is also Member (Technical) in NCLAT. Registry to take note and see directions accordingly from Hon'ble Chairperson with regard to listing of this Appeal before appropriate Bench.

Tentatively, we post this matter to 20<sup>th</sup> March, 2020.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Justice A.B. Singh)  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*/rs/md*